

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 26543/2015

DR. D C SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file lengthy list of dates and interim relief and office report)

WITH

SLP(C) No. 26635/2015

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file lengthy list of dates and Interim Relief and Office Report)

Date : 30/11/2015 These petitions were called on for hearing today.

For Petitioner(s)

M/s. AP & J Chambers, Adv.
Mr. Prashant Kumar, Adv.
Mr. Shail Kumar Dwivedi, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s)

Mr. Kamal Mohan Gupta, Adv.
Mr. T. N. Singh, Adv.
Mr. Vikas K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 26543/2015

Respondent nos. 10 and 11 have already filed the counter affidavit. Respondent no.6 is granted four weeks time to file the counter affidavit. Await the return of the service of notice already issued to the respondent nos. 2 to 5 and 7 to 9.

Mr. Abhisht Kumar, Advocate, has appeared on behalf of the respondent no.1. He seeks and is given two weeks time to file the Vakalatnama and four weeks time, thereafter, to file the counter affidavit.

Contd...2/-

SLP(C) No. 26635/2015

Respondent nos. 9 and 10 have already filed the counter affidavit. Respondent no.7 is granted four weeks time to file the counter affidavit. Await the return of the service of notice already issued to the respondent nos. 2 to 6, 8 and 11.

Mr. Abhisht Kumar, Advocate, has appeared on behalf of the respondent no.1. He seeks and is given two weeks time to file the Vakalatnama and four weeks time, thereafter, to file the counter affidavit.

List again on 08.02.2016.

(M V RAMESH)
Registrar

PS